

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 21st day of APRIL 2003.

Original Application no. 759 of 2000.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman.

Anwari Begum, w/o late Mustaqueem,
R/o H No. 59/218 Nai Basti Pandeypur,
Varanasi Cantt.

... Applicant

By Adv : Sri V.K. Srivastava

Versus

1. Union of India, through its Secretary,
Ministry of Defence,
NEW DELHI.
2. Commandant, 82 Bn. Central Reserve Police Force,
Naveen Dana Mandi,
FAIZABAD (UP).
3. The Deputy Inspector General Police,
Central Reserve Police Force,
ALLAHABAD.
4. Inspector General Police, Madhya Sector,
Central Reserve Police Force,
LUCKNOW.

... Respondents

By Adv : Sri R.C. Joshi

O R D E R

Hon'ble Mr. Justice RRK Trivedi, VC.

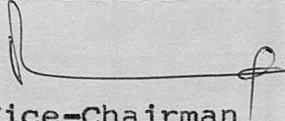
By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has prayed for direction to respondents to give appointment to the applicant on compassionate grounds.

2. The case of the applicant is that her husband late Mustaqueem, who was serving as Water Carrier in Central Reserve Police Force (in short CRPF), expired

2.

on 28.5.1996 . The applicant made request for appointment on compassionate grounds, which has been rejected by order dated 13.6.2000 (Ann 10). Application has been rejected mainly on the ground that the applicant has become overage. The husband of the applicant was a regular member of CRPF. He was serving as a follower. In the circumstances this Tribunal has no jurisdiction to ⁴ entertain this OA. The OA is accordingly dismissed as not maintainable. The applicant may raise her grievance before appropriate forum.

3. There shall be no order as to costs.


Vice-Chairman

/pc/